

BEOFRE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH), AT NEW DELHI

O.A.558 OF 2023

**IN THE MATTER OF:**

ANUJ JAIN

....APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

**N.D.O.H-19.03.2024**

**INDEX**

**150-151**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1.	REPLY FOR AND ON BEHALF OF THE RESPONDENT NO. 6 TO THE CAPTIONED APPLICATION AND TO THE JOINT INSPECTION REPORT, ALONGWITH AFFIDAVIT IN SUPPORT	<b>152-162</b>
2.	<b>ANNEXURE A</b> COPY OF THE BOARD RESOLUTION	<b>163</b>
3.	<b>ANNEXURE B (COLLY)</b> COPY OF THE LETTER BEARING NO. 647/JALKAL/2017-18 AND THE FEE RECEIPTS	<b>164-166</b>
4.	<b>ANNEXURE C</b> COPY OF THE LETTER ISSUED BY THE MUNICIPAL CORPORATION OF GHAZIABAD	<b>167</b>
5.	<b>ANNEXURE D (COLLY)</b> COPY OF THE RELEVANT PHOTOGRAPHS OF THE SEWAGE TREATMENT PLANT	<b>168-170</b>
6.	<b>ANNEXURE E</b> COPY OF THE LETTER DATED 14.03.2024	<b>171</b>
7.	<b>ANNEXURE F(COLLY)</b> COPY OF THE PHOTOGRAPHS OF THE RAIN WATER HARVESTING PLANT	<b>172-176</b>
8.	<b>ANNEXURE G</b> COPY OF LETTER DATED 28.02.2014	<b>177</b>
9.	<b>ANNEXURE H (COLLY)</b> COPY OF BANK GURANTEE DATED 25.04.2014 AND OTHER RELEVANT DOCUMENTS	<b>178-188</b>

10.	<b>ANNEXURE I (COLLY)</b> COPY OF THE APPLICATION FOR CONSOLIDATED CONSENT TO OPERATE AND THE FEE RECEIPTS	<b>189-199</b>
11.	<b>ANNEXURE J</b> COPY OF CONSOLIDATED CONSENT TO OPERATE	<b>200-201</b>

RESPONDENT NO. 6

DELHI

DATED: 18.03.2024

THROUGH



**(SWASTIK SINGH & ATUL SINGH)**

ADVOCATES

B-28, SECTOR 52, NOIDA – 201301

[swastiksinghoffice@gmail.com](mailto:swastiksinghoffice@gmail.com)

8800594915

BEOFRE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH), AT NEW DELHI

O.A.558 OF 2023

**IN THE MATTER OF:**

ANUJ JAIN

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**REPLY FOR AND ON BEHALF OF THE  
RESPONDENT NO. 6 TO THE CAPTIONED  
APPLICATION AND TO THE JOINT INSPECTION  
REPORT.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Application is an abuse of the process of law as the same has been filed with ulterior motive and is thus liable to be dismissed on his ground itself.

2. That it is to submit that through the present Application the Applicant has alleged

a. That various builders, including the answering Respondent are carrying court constructions, in contravention to the environmental laws.

b. That the answering Respondent has carried out construction at their project, Nipun Saffron Valley, contrary to the sanctioned plan.

c. That the authorities, more specifically the other Respondents in the present Application, are hand in gloves with the builder lobby who are aiding them in carrying out illegal constructions and in non-adherence to the environmental norms.

3. That based on the averments made in the present Application, this Hon'ble Tribunal vide its order dated 14.09.2023 had been pleased to constitute a Joint Inspection Committee and had directed them to carry out the spot inspection, examine the sanction plan of construction and approvals, if any, under the environmental laws as well as the provision for Waste Infrastructure Facilities within the

project complex and outside the project complex for solid and liquid waste management made by the Respondent No.6 and ascertain the extent of violation of environmental laws.

4. That thereafter, pursuant to the above order, the said Joint Inspection Committee visited the project site of the Answering Respondent in order to inspect the on ground situation and prepared a report to be filed before this Hon'ble Tribunal. That the said report was filed on 06.12.2023.

5. That at the outset, it is to state that the said report does not state the on ground situation. That it is to submit that the answering Respondent through the present reply seeks liberty to respond and raise objections to the Joint Inspection Report.

6. That the answering Respondent denies each and every averment, allegation, contention and submissions made by the Original Applicant in the captioned matter, unless the same are specifically admitted herein below.

7. That the answering Respondent herein is a Company registered under the Companies Act and the present reply is being filed by the Authorized Representative of the answering Respondent who has been authorized vide Board Resolution dated 01.03.2024 That a copy of the board Resolution is annexed herewith and marked as **ANNEXURE A**.

## **PRELIMINARY SUBMISSIONS**

8. That it is to submit that the captioned Original Application has been filed with the sole objective to harass the answering Respondent and to tarnish the image of the answering Respondent which is reputed real estate Company.

9. That it is to submit that the basic case made out by the Applicant in the present Original Application is that the Answering Respondent alongwith other builders, are carrying out excess construction which is being legalised by the concerned authorities, which are hands in gloves with the Applicant.

10. That it has been further alleged that after site plan of Nipun Saffron Valley, i.e. the project of the answering Respondent, was allowed by the concerned authorities, the answering Respondent carried out construction in contravention to the said sanction plan. That thereafter in the year the excess construction was compounded by concerned authorities in the year 2015.

11. That in the said process, the answering Respondent had flouted the rules, regulations, guidelines and environmental norms.

12. That as per the case of the Applicant himself, as stated specifically in Para 27 to Para 32, he had repeatedly approached the authorities by way of RTI applications seeking information with regards to the answering Respondent, however, no information was provided. That rather than availing his remedy of Appeal under the Right to Information Act, 2005, the Applicant had approached this Hon'ble Forum without any cogent reason or ground and merely on his assumptions that the Respondents, more specifically the Respondent No. 6 are guilty of not adhering to the environmental norms.

13. That be that as it may, the following issues have been flagged by the report of the Joint Inspection Committee, dated 06.12.2023:

- a. The Sewage Treatment Plant is not in existence
- b. The Rain Water Harvesting Plant was not operation
- c. The Respondent No. is operating without the consent to operate granted under the relevant provisions of the Water Act and the Air Act.

That for the sake of convenience the aforementioned issues are being addressed hereinbelow:

**a. SEWAGE TREATMENT PLANT**

i. That it is to submit that a perusal of the committee's report would show that, it has been stated that Sewage Treatment Plant was not found at the project site and the answering Respondent has not started the construction of the sewage treatment plant.

ii. That it is to submit that the answering Respondent had, following the environmental norms, allocated a designated space for the Sewage Treatment Plant, however, the installation of the said plant was proposed and in process.

iii. That the answering Respondent had applied to the office of Municipal Corporation, Ghaziabad, through its Application bearing No. 4877/6564, seeking sewer/water connection. That the said application was allowed by the Municipal Corporation, Ghaziabad, in the year 2018. That a copy of the Letter bearing No. 647/Jalkal/2017-18 and the fee receipts are annexed herewith and marked as **ANNEXURE B(COLLY)**.

That the sewage water is being treated by the Municipal Corporation of Ghaziabad, on payment of requisite charges paid through house tax. That the said sewage discharge is being treated at the Indrapuram STP of Municipal Corporation of Ghaziabad. That the copy of the letter issued by the Municipal Corporation of Ghaziabad is annexed herewith and marked as **ANNEXURE C**.

iv. That be that as it may, the answering Respondent has installed the Sewage Treatment Plant and the same shall be operational within 2-3 days. That the copy of the Relevant Photographs of the Sewage Treatment Plant are annexed herewith and marked as **ANNEXURE D(COLLY)**.

v. That it is to submit that the answering Respondent has already communicated the same, to the Respondent No. 4, vide its letter dated 14.03.2024. That the copy of the letter dated 14.03.2024 is annexed herewith and marked as **ANNEXURE E**.

**b. RAIN WATER HARVESTING**

That it is to submit that the answering Respondent has already commissioned the Rain Water Harvesting which was in place and operational much prior to the date of inspection.

That it is to submit that the harvested rainwater was being used for maintenance of the greenbelt and other purposes. That a copy of the Photographs of the Rain Water Harvesting Plant is annexed herewith and marked as **ANNEXURE F (COLLY)**.

**c. CONSENT TO OPERATE**

i. That it is to submit that project in question was granted Environmental clearance in the year 2011 and further in the year 2018 with respect to the expansion of project granted vide letter dated 21.06.2018.

ii. That as per the inspection report, it has been stated that, the project is operational without having consent to operate from the Uttar Pradesh Pollution Control Board under the relevant provisions of the Water Act and the Air Act.

iii. That it is to submit that the answering Respondent had, applied to the Respondent No. 4 seeking grant of No Objection Certificate. That while responding to the said Application, the Respondent No. 6 had through its letter dated 28.02.2014, directed the answering Respondent to furnish bank guarantee.

That in furtherance of the same, the answering Respondent had furnished the requisite bank guarantee dated 25.04.2024. That the answering Respondent was deemed to be given the no objection/consent, unconditionally on the lapse of four months from his application under the provision of Section 25(7) of the Water Act. That a copy of letter dated 28.02.2014 is annexed herewith and is marked as **ANNEXURE G**. That a copy of bank guarantee dated 25.04.2014 and other relevant documents are annexed herewith and marked herewith and marked as **ANNEXURE H (COLLY)**.

iv. That during the Joint Inspection the relevant documents were produced and it was also submitted that the applicant has been provided deemed consent under Section 25(7) of the Water Act. That upon inquiry, it was found that the file of the answering

Respondent was stated to be missing from the office of the Respondent No. 4.

That by way of abundant precaution, the answering Respondent had again applied for the consent on 04.12.2023 seeking consolidated consent to operate and had paid requisite charges were also paid. That a copy of the Application for consolidated consent to operate and the fee receipts are annexed herewith and marked as **ANNEXURE I (COLLY)**.

That it is to submit that the answering Respondent has been granted consent by the Respondent No. 4. That a copy of the consent to operate is annexed herewith and marked as **ANNEXURE J**.

14. However, without considering the said deemed consent and the pendency of the application fresh consent, and without following the procedure as contemplated under Section 25 of the Water Act, the Respondent No. 4 has been pass an order under Section 33A of the Water Act dated 15.01.2024, without due service to the answering respondent the notice dated 06.12.2023.

That it is to submit that the answering Respondent is in the process of challenging the aforementioned order under Section 33 A of the Water Act dated 15.01.2024, in accordance with law.

15. That the answering Respondent undertakes to comply with all directions passed by this Hon'ble Tribunal.

16. That it is to submit that subject to the satisfaction of this Hon'ble Tribunal, the Respondent No. 4 be directed to grant the requisite consent to the answering Respondent, in accordance with law.

**REPLY ON MERITS.**

I. That the contents of Para I to III of the Application, being a matter of record, need no reply.

IV. That the contents of Para IV of the Application, are wrong and therefore denied for the reasons stated in the subsequent paras.

1. That the Contents of Para 1 are being denied for want of knowledge. That it is denied for want of knowledge that Applicant is a law abiding, peace loving and god fearing citizen of this Country and is residing at the address given in the memo of parties. Further it is being denied for want of knowledge that the Applicant is an environmentalist is concerned about the increasing pollution as stated in the corresponding para under reply. That the Applicant be put to strict test to prove the said averments.

That it is being denied for want of knowledge that large scale construction, which is being permitted by the authorities is being developed illegally and thereafter by giving a back door nexus between the builders and the authorities concerned, the illegal and excess construction is being legalised, but in the entire process the authorities failed to take care about the long run impact of the said illegal and extra construction on the environment, the push and the pressure which it will add on the existing infrastructure and the hazards of such construction activities. That it is to submit that the said allegations are generic in nature and does not pertain to the answering Respondent and thus need no reply.

2. That the Contents of Para 2 of the Application are being denied for want of knowledge. That it is denied for want of knowledge that the Applicant is part of a class that amongst all Indians is most vulnerable to the cause and effects of the pollution as well as the changes in climate in India yet are not part of the decision making process. That the subsequent averments, since do not pertain to the answering Respondent, needs no reply.

3. to 7. That the contents of para 3 to 7, since does not pertain to the answering Respondent, need no reply.

8. That the contents of Para 8 of the Application, are not being denied.
9. That the contents of Para 9 of the Application are wrong and therefore being denied. That it is wrong and therefore being denied that the present Application raises substantial questions relating to the environment. That it is to submit that the present Application is motivated and is being filed for ulterior motives.
10. and 11. That the contents of Para 10 and 11 of the Application are a matter of record and thus need no reply.
12. and 13. That the contents of Para 12 and 13 of the Application are wrong and therefore being denied. That it is wrong and therefore denied that the answering Respondent started construction in violation of the sanction plan as alleged. That the extension of the project is a matter of record and thus need no reply.
14. That the contents of Para 14 of the Application are false and are therefore denied. That it is wrong and therefore denied that answering Respondent deviated from the sanction plan as being alleged in the corresponding para.
15. That the contents of Para 15 are a matter of record, thus need no reply.
16. to 19. That the contents of Para 16 to 19 of the Application, since does not pertain to the answering Respondent, need no reply.
20. That the contents of Para 20 of the Application are false and are therefore denied. That it is wrong and therefore denied that the answering Respondent is raising constructions by flouting all the regulations, guidelines and norms. That it is to submit that the answering Respondent has carried out construction in accordance with the requisite permissions and in accordance with law and procedure.

21. to 23. That the contents of Para 21 to 23 of the Application since do not pertain to the answering Respondent, need no reply.

24. That the contents of Para 24 of the Application are false and are therefore denied. That it is wrong and therefore denied that the answering Respondent on papers make a huge claim of restoration of the environment but on the ground, no such work is seen and no effective check and balance has been put up by the authorities.

25. and 26. That the contents of Para 25 and 26 of the Application are a matter of record, thus need no reply.

27. That the contents of Para 27 of the Application are false and are therefore denied. That it is wrong and therefore denied that the answering Respondent is carrying out illegal and unauthorized construction activities, thereby causing a substantial, irreversible loss to the environment. That the averments with respect to the complaints made by the Applicant herein, are being denied for want of knowledge.

28. to 32. That the contents of Para 28 to 32 are being denied for want of knowledge.

V. That the contents of Para V of the Application are wrong and therefore being denied. That it is to submit that the Applicant herein has reserved frivolous grounds and the same are being denied. That the contents of preliminary submissions as well as the reply on merits be read as forming a part and parcel of the response to the grounds stated in the present Application and the same are not being repeated for the sake of brevity and convenience.


That the answering Respondents seeks leave of this Hon'ble Tribunal to make oral submission or filed additional reply, as directed by this Hon'ble Tribunal in response to any ground which this Hon'ble Tribunal may find relevant.

VI. That the contents of the Para VI of the Petition are being denied as the same has been evasviely drafted.

VII. That the Contents of para VI of the Application are false and are therefore being denied. That it is to submit that the present Application is deioid of merit and is liable to be dismissed.

DELHI  
DATED: 18/03/2024

THROUGH

  
For Nipun Builders & Developers Pvt. Ltd.  
RESPONDENT NO. 6  
Director  
Director

  
(SWASTIK SINGH & ATUL SINGH)  
D/1056/2007 ADVOCATES  
B-28, SECTOR 52, NOIDA – 201301  
[swastiksinghoffice@gmail.com](mailto:swastiksinghoffice@gmail.com)  
8800594915

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH), AT NEW DELHI

O.A. 558 OF 2023

IN THE MATTER OF:

ANUJ JAIN

....APPLICANT

VERSUS

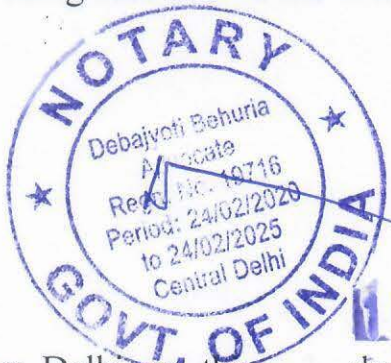
UNION OF INDIA AND ORS.

...RESPONDENTS

AFFIDAVIT

I, Rakesh Singla, Authorised Representative and Director of M/s Nipun Tower, Plot No-15, Community Centre Karkardooma New Delhi - 110092, presently at New Delhi, do hereby solemnly affirm and state as under:

- 1. That the deponent being the Director and Authorized Representative of the Respondent No. 6 in the above noted matter is well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying application are true and correct to my knowledge. The same may kindly be read as forming part of this affidavit and the same are not being reproduced herein for the sake of brevity. The same has being read over to me in my vernacular.



For Nipun Builders & Developers Pvt. Ltd.
DEPONENT
Director

Verification: I identified the deponent who has signed in my presence.

Verified at New Delhi on this \_\_\_ day of March, 2024 that the contents of my above affidavit as stated are true and correct to my knowledge, no part of it is false and nothing has been concealed therefrom.

Shri / Smt. / Km Rakesh Singla
S/o, W/o R/o NIPUN TOWER
I identified by Swastika Singh
Has solemnly affirmed that the contents of this affidavit have been read over to me and they are true & correct.

For Nipun Builders & Developers Pvt. Ltd.
DEPONENT
Director

18 MAR 2024

134

**NIPUN BUILDERS & DEVELOPERS PVT. LTD.**

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**CIN No.: U45201DL2002PTC118012**

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Certified True Copy of Resolution Passed by the Board of Directors of the Company in its meeting held at its Regd. Office, 509, Nipun Tower, Plot No. 15, Karkardooma Community Centre, Delhi – 110 092 on Friday, 1<sup>st</sup> day of March.2024 at 11.30 AM to transact the following business.

Resolved that the board authorizes Shri Rakesh Singla, one of the director of the said Company be & is hereby authorized to sign & submit necessary papers before the H'ble National Green Tribunal in O.A. No. 558/2023, Title- Anuj Jain v/s Union of India & others on Company's behalf.

For/on Behalf of Board of Directors  
For Nipun Builders & Developers Pvt. Ltd.

  
Director  
Rajni Singla  
Director

Date : 01.03.2024  
Place : Delhi

02/18)

my.com/Egal/17/18/AK/Impath

कार्यालय अधिशासी अभियन्ता(जल), नगर निगम, गाजियाबाद

पत्रांक: 1674 /जलकल/2017-18

दिनांक- 16.02.18

विषय:- सीवर/जल संयोजन शुल्क जमा कराये जाने के सम्बन्ध में।

श्री राकेश सिंघला,  
मै0 निपुण विल्डर्स एन्ड डवलपर्स प्रा0 लि0  
खसरा नं0-1056मी0, 1058मी, 1060मी0/1मी0,  
1724, 1725/02मी0 1726 मी0/01मी0 ग्राम पसौन्डा,  
गाजियाबाद।

उपरोक्त विषयक आपके सीवर/जल संयोजन क्रमशः आवेदन क्रमांक-4877/6564 पर आज दिनांक 16.02.2018 के द्वारा स्वीकृति प्रदान कर दी गयी है, जिसका सीवर/जल संयोजन शुल्क धनांक क्रमशः अंकन रू0 11,82,046/- एवं 2,90,020/- कुल अंकन रू0 14,72,066/- (चौदह लाख बहत्तर हजार छियासठ रुपये मात्र) नगर निगम कोष में जमा कराया जाना अपेक्षित है।

अतः एतद्द्वारा सूचित किया जाता है कि उक्त धनराशि एक सप्ताह के अन्दर नगर निगम कोष में केश जमा कराये अथवा डिमान्ड ड्राफ्ट/चैक नगर निगम, गाजियाबाद के नाम बनवाकर जमा कराये जाने का कष्ट करे। जमा धनराशि की रसीद के बाद ही कनेक्शन मान्य होगा।

अधिशासी अभियन्ता(जल)  
नगर निगम गाजियाबाद

प्रमत्र संख्या - 2

पुस्तक संख्या - 25819

श्री/श्रीमती.....

गाजियाबाद नगर निगम

(नियम 8 देखें)

Nipun Villages ग्राम

-लेक द्वारा-

श्री/श्रीमती

14

क्रम संख्या

047

विल संख्या

नांग रजिस्टर की  
क्रम संख्याkg No-  
13001  
104/2018  
D.F.C  
Book

योग शब्दों में

दिनांक :- 24/04/2018

रोकडिया :-

रासरा नं० - 1056M, 1058M, 1060M, 1724, 1725/02m से प्राप्त हुए।  
दिनांक: 17/06/17, Village Pundley

नांग रजिस्टर की क्रम संख्या	भूगहादि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि
kg No- 13001 104/2018 D.F.C Book	अरो-त	सीवर नाराजन शुल्क		1182046/-

ज्यादा लागत क्षिप्तम वयासा हजार दिव्यालिम रूपये मात्र

गाजियाबाद नगर निगम

अनुज्ञाप्ती (लाईसेंस) की दशा में यह रसीद अनुज्ञाप्ती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञाप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

प्रपत्र संख्या - 2

पुस्तक संख्या - 25819

गाजियाबाद नगर निगम

चैक द्वारा

ड्रॉ

(15)

(नियम 8 देखें)

क्रम संख्या

श्री/श्रीमती Nipun विल्सेन्ड Developers प्रा० लि०

Village Pasorda - 1056 M, 1058 M, 1060 M, 1724, 1725 से प्राप्त हुए हैं

बिल संख्या

दिनांक : 17/04/18

मांग रजिस्टर की क्रम संख्या	भूगहादि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि
Chq No 013002 16.04.2018 H.D.F.C. Bank	उपरोक्त	जल संयोजन शुल्क		290020/-

योग शब्दों में पाँच लाख नब्बे हजार बीस रुपये मात्र

दिनांक :- 24.04.2018

गाजियाबाद नगर निगम

रोकड़िया :-

अनुज्ञाप्ती (लाईसेंस) की दशा में यह रसीद अनुज्ञाप्ती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञाप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

4(0224)

E/w.s./E.E(jal)/23-24/Mahaprabandhak(Jal)

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

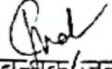
पत्रांक: /036 /एस0टी0-जी0एम0/2023-24

दिनांक- 02.02.2024

विषय:- खसरा नं0-1056 मी0, 1058 मी0, 1060/01 मी0, 1724, 1725/02 मी0, 1726 मी0/01 मी0 ग्राम पसौडा, गाजियाबाद के सीवर डिस्पोजल के सम्बन्ध में।

श्री राकेश सिंघला,  
मैसर्स निपुण बिल्डर्स एन्ड डवलपर्स प्रा0 लि0,  
खसरा नं0-1056 मी0, 1058 मी0, 1060/01 मी0, 1724,  
1725/02 मी0, 1726 मी0/01 मी0 ग्राम पसौडा,  
गाजियाबाद।

कृपया उपरोक्त विषयक आपके पत्र के सम्बन्ध में अवगत कराना है प्रश्नगत खसरो पर निर्मित होने वाली सोसायटी से निकलने वाले सीवर का निस्तारण इन्दिरापुरम योजना में स्थित 56 एम0एल0डी0 सीवर ट्रीटमेंट प्लान्ट से नियमानुसार आवश्यकता के क्रम में किया जा रहा है।

  
महाप्रबन्धक(जल)  
गाजियाबाद नगर निगम  
महाप्रबन्धक(जल)  
जल एवं निगम  
नगर निगम गाजियाबाद









171  
ॐ

ANNEXURE-E

**NIPUN BUILDERS & DEVELOPERS PVT. LTD.**

ISO 9001:2008 CERTIFIED CO.

CIN No.: U45201DL2002PTC118012

सेवा में,  
क्षेत्रीय अधिकारी,  
उ.प्र. प्रदूषण नियंत्रण बोर्ड।

दिनांक - 14/03/2024

विषय : एस.टी.पी. की स्थापना का कार्य पूर्ण किए जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषय का सन्दर्भ लेने का कष्ट करें। आपको अवगत कराना है कि निपुन सैफ्रौन वैली में निर्माणाधीन एस.टी.पी. का कार्य प्रगति पर है जिसकी क्षमता 90 किलोलीटर प्रतिदिन है एवं जेनेरेशन 70 किलोलीटर प्रतिदिन किया जाना है। वर्तमान में सोसायटी से जनित उत्प्रवाह इन्द्रापुरम में स्थापित एस.टी.पी. के माध्यम से निस्तारित किया जा रहा है और उसके लिए अपेक्षित शुल्क का भुगतान किया जा रहा है। जिसका नगर निगम गाजियाबाद द्वारा पत्र भी प्रेषित किया गया है। जिसकी छायाप्रति संलग्न है।

एस.टी.पी. का कार्य शीघ्र पूर्ण कर शुद्धीकृत पानी को अधिकांश पुनः प्रयोग किया जाएगा एवं शुद्धीकृत उत्प्रवाह को जल अधिनियम के प्रावधानों और इस बोर्ड द्वारा लगाई गई शर्तों के अनुसार निस्तारित किया जाएगा।

अतः आपसे अनुरोध है कि निपुन सैफ्रौन वैली को शीघ्र संचालन हेतु सहमति प्रदान करने की कृपा करें।

धन्यवाद

प्रार्थी

For Nipun Builders & Developers Pvt. Ltd.

(Auth. Signatory)

*f. e.*  
*14/03/2024*

REGIONAL OFFICE  
J.P. Pollution Control Board  
Phase-2 Sector-16, Vasundhra  
Ghaziabad





2024.03.12 15:41





2024.03.12 15:41





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

38395

/सी-१/एनओसी/जी-२५/२०१४

पंजीकृत

दिनांक

Date

28.2.14

निपुन बिल्डर्स एण्ड डेवलपर्स प्रा० लि० (आवासीय परियोजना)

"निपुन सेफरन वैली", ग्राम परसौडा,  
जिला- गजियाबाद।

विषय: संसर्ग निपुन बिल्डर्स एण्ड डेवलपर्स प्रा० लि० की आवासीय परियोजना "निपुन सेफरन वैली", खसरा नं० १७२६ एन/१, १७२५ एन/२, १७२४ एन, १०५६ एन, १०५८ एन, १०६०, १, ग्राम परसौडा, जिला- गजियाबाद हाभुड अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु बैंक गारन्टी प्राप्त करने के संबंध में।

महोदय,

कृपया उपरोक्त संदर्भित विषयक अपने अनापत्ति प्रमाण पत्र हेतु आवेदन पत्र प्राप्ति दिनांक १३.१३ का सन्दर्भ ग्रहण करने का कष्ट करें।

अपने उ० प्र० प्रदूषण नियंत्रण बोर्ड के पक्ष में ₹००,००,०००.००/- (रु० दस लाख मात्र) की बैंक गारन्टी, जो पाँच वर्ष के लिए बंध हो जमा कर देते हैं तो अनापत्ति प्रमाण पत्र प्राप्त किया जायेगी बैंक गारन्टी का प्रारूप तथा उसमें निहित शर्तें संलग्न है, इसी प्रारूप तथा शर्तों के अनुरूप ही बैंक गारन्टी जमा करनी है। बैंक गारन्टी प्राप्त होने पर ही अनापत्ति प्रमाण पत्र जारी किया जा सकेगा। यदि आप द्वारा निर्धारित समय में उपरोक्तानुसार बैंक गारन्टी तो अनापत्ति प्रमाण पत्र निर्गत करना सम्भव नहीं होगा एवं आपका अनापत्ति प्रमाण अस्वीकृत कर दिया जायेगा कार्यवाही की जायेगी।

ध्यान रखनीय है कि बैंक गारन्टी पर दी गयी शर्तों का उल्लंघन होने पर बैंक गारन्टी वापस ले ली जायेगी।

उपरोक्तानुसार

महोदय,

(सुनील कुमार सिंह)

मुख्य पर्यावरण अधिकारी (वृत्त-१)

आज्ञेय - क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, गजियाबाद को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अनियन्ता

उ० प्र० विद्युति खण्ड, गोमती नगर,

226 010

Phone 2720828, 2720891

2720764, 2720878

info@uppcb.com

www.uppcb.com

T.C -12 V, Vibhuti Khand, Gomti Nagar

Lucknow - 226 010

Phone 2720828, 2720891

Fax : 0522-2720764, 2720878

e-mail : info@uppcb.com

Web Site : www.uppcb.com

ओरिन्टल बैंक ऑफ कॉमर्स



ORIENTAL BANK OF COMMERCE

शाखा : चिकम्बरपुर

प्लॉट नं - 43, सेक्टर 5, राजेंद्र नगर, जी.टी. रोड, साहिबाबाद,  
गाजियाबाद - 201005

दूरभाष : 0120-2639942, 2639943,

ईमेल : bm0631@obc.co.in

Branch : Chikamberpur

Plot No. 43 Sector -5 Rajendra Nagar, G.T. Road

Sahibabad, Ghaziabad - 201005

Phone : 0120-2639942, 2639943

E-mail : bm0631@obc.co.in

ओ.बी.सी

CN/0631/

27.04.2018

The Assistant General Manager  
MSME  
Ghaziabad.

REG: BG :M/s Nipun Builders &amp; Developers pvt ltd

Please find attached herewith aforesaid BG application in favour of Uttar Pradesh  
Pollution Control Board for your consideration and sanction.

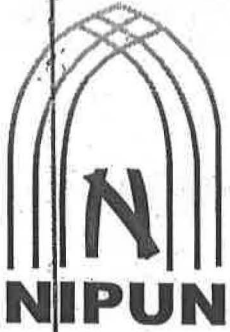
(Charul Tomar)  
Sr Manager

Encl : As above



## NIPUN BUILDERS & DEVELOPERS PVT. LTD.

ISO 9001:2008 CERTIFIED CO.



Dated: 25<sup>th</sup> Apr 2018

To,

The Branch Manager  
Oriental Bank of Commerce  
Chikamberpur, Ghaziabad

Sub- Bank Guarantee in favour of "Uttar Pradesh Pollution Control Board"

Sir,

We have applied for NOC in Uttar Pradesh Pollution Control Board for our residential project "Nipun Saffron Valley" situated at Main G.T. Road, Ghaziabad. Uttar Pradesh Pollution Control Board required Bank Guarantee of Rs. 10,00,000/- (Rupees Ten Lakh Only) in favour of "Uttar Pradesh Pollution Control Board" for the validity of 5 years before issuance of NOC. We hereby attaching a TDR of Rs.10,00,000/- ( TDR No: 0772048) for preparing Bank Guarantee. You are requested to prepare Bank guarantee of Rs.10,00,000/- In favour of "Uttar Pradesh Pollution Control Board" for the validity of 5 years.

Thanks & R'ds

M/s- Nipun Builders and Developers Pvt. Ltd.

Director



ओरियन्टल बैंक ऑफ कॉमर्स  
ORIENTAL BANK OF COMMERCE

TDR  
UFPL/B 0772048

CHIKAMBERPUR GHAZIABAD

ग्राहक आईडी. Customer ID. :	25344380	तिथि Date :	AN : AABCN7240B
खाता सं. Account No. :	06313031048601	प्रभावी तिथि Effective From :	25-04-2018
जमाकर्ता Received From :	M/S NIPUN BUILDERS AND DEVELOPERS PVT LTD JOINT HOLDER(S) : MR S K SINGHLA MR RAKESH SINGHLA	राशि Amount :	25-04-2018 Rs. 10,00,000.00
साशि / The Sum of:	Rupees Ten Lakh only	व्याज दर Rate of Interest :	6.40% p.a.
		परिपक्वता राशि Maturity Amount :	Rs. 13,73,644.00 (Auto Renew)
		देय तिथि Due Date :	25-04-2023
		प्राप्तकर्ता Payable To :	AUTHORIZED SIGNATORY
		जन्म तिथि (यदि अवयस्क हो) D.O.B. (if minor) :	
जमा की अवधि As a Deposit for	वर्ष Years	माह Months	दिन Days
देय व्याज Interest Payable :	5	0	0
	On Maturity		
		जमा का प्रकार Type of Deposit :	CDR
		व्याज आवृत्ति Interest Frequency :	Quarterly

\* ऐसी जमा राशियों के संबंध में आहरण सूचना बैंक के सामान्य नियमों के अधीन है / Notice of withdrawal subject to the general rules of the bank with respect to such deposits.  
\* नामांकन बैंक में दर्ज है / Nomination Registered with the Bank.  
\* परिपक्वता राशि का नकद मुग्तान आयकर विनियमों के अधीन है / Payment of maturity amount in cash is subject to Income Tax regulations.

- \* Maturity value printed on receipt may vary on the date of payment/maturity depending upon the effect of TDS & compounding of interest thereon for remaining amount.
- \* Facility of renewal with retrospective effect is not available to overdue deposit(s) after 14 days from date of maturity.
- \* Form 15G/15H is applicable as per IT act

Address: 501 NIPUN TOWER PLOT NO15  
COMMUNITY CENTRE KARKAR DOOMA DELHI  
DELHI - 110092

कृत ओरियन्टल बैंक ऑफ कॉमर्स  
For ORIENTAL BANK OF COMMERCE

अ.अ.सं.  
P.A. No.

अ.अ.सं.  
P.A. No.

अधिकृत हस्ताक्षरकर्ता / Authorised Signatories

नवीकरण विवरण :

## RENEWAL PARTICULARS :

तिथि DATE	नवीकृत खाता सं. RENEWED A/C No.	प्रभावी तिथि EFFECTIVE FROM	नवीकृत राशि AMOUNT RENEWED	अवधि PERIOD	न्याज दर % वार्षिक ROI % P.A.	देय तिथि DUE DATE	परिपक्वता मूल्य MATURITY VALUE	हस्ताक्षर SIGNATURE

ग्रहणाधिकार विवरण :

## LIEN PARTICULARS :

ऋण खाता संख्या LOAN ACCOUNT NUMBER	गिरवी-तिथि DATE OF PLEDGE	जमाकर्ता के हस्ताक्षर-सत्यापनकर्ता SIGNATURE OF DEPOSITOR VERIFIED BY	निर्मुक्त करने की तारीख DATE OF RELEASE	हस्ताक्षर SIGNATURE

परिपक्वता राशि के निपटान हेतु निर्देश (कृपया सही का निशान लगाएं) Instructions for disposal of maturity proceeds (Please tick)	निर्माण / अंतिम भुगतान विवरण Discharge / Final Payment Particulars
<p>महत्वपूर्ण: परिपक्वता पर, जमा के भुगतान/नवीकरण हेतु विधिवत् निर्माचित यह रसीद शाखा प्रस्तुत की जाए। <b>Important:</b> This receipt should be submitted to the branch on maturity, duly discharged for payment/renewal of the deposit.</p> <p><input type="checkbox"/> कृपया इस जमा (परिपक्वता राशि) को ..... माह/दिन की अवधि के हेतु नवीकृत करें। Please renew the deposit (maturity value) for a period of _____ Months/Days</p> <p><input type="checkbox"/> कृपया इसकी राशि मेरे/हमारे बचत/चालू खाता सं. .... में जमा करें। Please credit the proceeds to my/our Savings/current Account No. ....</p> <p><input type="checkbox"/> कृपया मूल राशि को ..... माह/दिन की अवधि हेतु नवीकृत करें तथा न्याज का भुगतान मेरे/हमारे बचत/चालू खाता सं. .... में नकद/चेक/क्रेडिट से करें। Please renew the principal amount for a period of _____ Months/Days and pay Interest by cash/cheque/credit to my Saving / Current Account No. ....</p> <p><input type="checkbox"/> कृपया इस जमा को समयपूर्व आहरण की अनुमति दें तथा भुगतान मेरे/हमारे बचत/चालू खाता सं. .... में नकद/चेक/क्रेडिट से करें। Please allow premature withdrawal of the deposit and pay by cash/cheque/credit to my/our Saving / Current Account No. ....</p> <p style="text-align: center;">जमाकर्ता(ओं) के हस्ताक्षर Signature(s) of the Depositor(s)</p>	<p>निर्माण / अंतिम भुगतान विवरण Discharge / Final Payment Particulars</p> <p>परिपक्वता राशि ₹ Received an Amount of ₹ _____</p> <p>(रुपये/ Rupees)</p> <p>मात्र/ Only)</p> <p>जमाकर्ता(ओं) के हस्ताक्षर Signature(s) of the Depositor(s)</p> <p style="text-align: center;">जमाकर्ता(ओं) के हस्ताक्षर Signature(s) of the Depositor(s)</p>

आवश्यकता पड़ने पर, मामले को मुख्य ग्राहक सेवा अधिकारी, ओरियंटल बैंक ऑफ कॉमर्स, प्रधान कार्यालय, प्लॉट नं.-5, इंस्टीट्यूशनल एरिया, सेक्टर-32, गुरुगांव-122001 को तत्काल भेजें।  
In case of need, refer the matter to Chief Customer Service Officer, Oriental Bank of Commerce, Head Office, Plot No.-5, Institutional Area, Sector-32, Gurgaon-122001

एल टी आर/LTR-10.1

BHAGWATI

डी पी जी. सीमा के अंतर्गत बिलों की गारंटी/सह-स्वीकृति के लिए अनुरोध पत्र  
Request Letter for Guarantee/Co-Acceptance of Bills under DPG Limit

स्थान/Place..... Gharasawaतारीख/Date..... 27/4/18

सेवा में/To,

प्रबंधक/ The Manager,  
ओरिएण्टल बैंक ऑफ़ कॉमर्स  
Oriental Bank of Commerce

संदर्भ.....(खाते का नाम)

Re: \_\_\_\_\_ (Name of the Account)

मैं/हम.....रु. (.....रूपये) की सकल सीमा के लिए आपके पक्ष में  
तारीख.....के आस्तियों के आडमान करार/प्रति गारंटी पहले ही निष्पादित कर चुका हूँ/ चुके हैं।  
मैं/हम बैंक से अनुरोध करता हूँ/करते हैं कि.....के पक्ष में (हिताधिकारी का नाम).....रु.  
(.....रूपये) के लिए मेरी/हमारी ओर से बिलों पर बैंक गारंटी जारी करें/सह स्वीकृति दें।

I/We have already executed Agreement of Hypothecation of Assets/Counter Guarantee dated \_\_\_\_\_ in your favour for the over-all limit of Rs. 10,00,000/- (Rupees Ten lac only). I/We request the Bank to issue a bank guarantee/give co-acceptance on our behalf in favour of \_\_\_\_\_ (Name of Beneficiary) of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_).

तारीख.....के आस्तियों के आडमान करार/प्रति गारंटी के करार पाए गए सब निबंधन और शर्तें बिलों पर इस गारंटी/सह स्वीकृति पर लागू होंगी, जिसकी एक प्रतिलिपि संलग्न है।

All the terms and conditions agreed in the Agreement of Hypothecation of Assets/Counter Guarantee dated \_\_\_\_\_ shall apply to this guarantee/co-acceptance on bills, a copy of which is enclosed herewith.

.....रु. की सकल सीमा के लिए आस्तियों के आडमान करार/प्रति गारंटी की प्रतिभूति के अनुसारेण में और के अनुसार तथा के विरुद्ध..... (हिताधिकारी का नाम) के पक्ष में हमारे अनुरोध पर अथवा हमारी ओर से गारंटी/सह-स्वीकृति बैंक द्वारा जारी किये जाने के लिए राजी होने के प्रतिफलस्वरूप मैं/हम मांग करने पर.....रु. (.....रूपये)(गारंटी की राशि शब्दों में) तक की रकम अथवा जितनी बैंक द्वारा..... (हिताधिकारी का नाम) को संदत्त की जानी अपेक्षित की जाए, बैंक की भरपाई करने का वचनबंध करता हूँ/करते हैं।

In consideration of the Bank having issued/agreed to issue at our request or on our behalf guarantee/co-acceptance in favour of \_\_\_\_\_ (Name of Beneficiary) pursuant to and in terms of and against the security of our Agreement of Hypothecation of Assets/Counter Guarantee for the over-all limit of Rs. \_\_\_\_\_ I/We undertake to make good to the Bank on demand any amount upto Rs. \_\_\_\_\_ or which the Bank may be required to pay to \_\_\_\_\_ (Name of the beneficiary) a sum of Rs. \_\_\_\_\_ Rs. \_\_\_\_\_ (Amount of guarantee) (in words also).

For Nipon Builders &amp; Developers Pvt. Ltd.

Director



ओरियन्टल बैंक ऑफ कॉमर्स  
प्रधान कार्यालय: प्लॉट सं. 5, इंस्टीट्यूशनल एरिया, सेक्टर-32, गुडगाँव-122001  
**ORIENTAL BANK OF COMMERCE**  
H.O. : Plot No. 5, Institutional Area, Sector-32, Gurgaon - 122001

Branch Chikamberpur, Ghaziabad  
(COMPLETE ADDRESS)

Name & Address of the Regional Office  
under whose jurisdiction this branch  
is functioning

**Oriental Bank of Commerce**  
**CMO, MSME**  
**KJ-13, Kavi Nagar, Ghaziabad**

No. OBC  
17 302607

Date 27.04.2018

This Covering letter is issued to be annexed to the letter of

Guarantee No. 06310060718 Dated 27.04.2018

for amount of Rs. 10,00,000/- (Rupees Ten Lakh

only  
valid till 20-04-2023 issued by this office under

the joint signatures of :-

- (1) Mr./Ms. Somesh Kumar Singh  
(Designation) Chief Manager  
P.A. No. S-505
- (2) Mr./Ms. BK Sharma  
(Designation) Chief Manager  
P.A. No. B-117

Confirmation of this guarantee if the same is desired, should be obtained from the  
Regional Office named above.

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

[Signature]  
मुख्य प्रबन्धक / Chief Manager  
एम.एस.एम.ई., के.जे. 13, कविनगर, गाज़ियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

Signature

Name Somesh Kumar Singh

Designation Chief Manager

Beneficiary's Name & Address

Uttar Pradesh  
Pollution Control  
Board,  
Luck Now



उत्तर प्रदेश UTTAR PRADESH

**BANK GUARANTEE**

CH 305266

BG No. : 06310000718

Date : 27.04.2018

Amount : 10,00,000/-

Validity : 26.04.2023

To,  
Uttar Pradesh Pollution Control Board  
Lucknow

THIS STAMP PAPER FORM AN INTEGRAL PART OF BANK GUARANTEE NO. 06310000718 ISSUED ON 27.04.2018 FOR Rs. 10,00,000/- IN FAVOUR OF UTTAR PRADESH POLLUTION CONTROL BOARD on behalf of NIPUN BUILDERS & DEVELOPERS PVT. LTD.

1. We, Oriental Bank Of Commerce, B/O Chikamberpur, Rajender Nagar , G.T. Road, Sahibabad having its registered office at Harsha Bhawan, Connaught Place, New Delhi 110001 (hereinafter referred to as "the Bank") stand guarantee to the extent of Rs. 10,00,000/- (Rupees Ten Lac Only) on behalf of our customer & client M/s NIPUN BUILDERS & DEVELOPERS PVT. LTD. Nipun Saffron Valley at Khasra No. 1726 M/1, 1725 M/2, 1724M, 1056M, 1058M, 1060.1, VILLAGE -- PASONDA, TEHSIL LONI, GHAZIABAD of the guarantee for 5 (five) years for the due fulfillment of the terms & Conditions mentioned below, imposed by U.P. Pollution Control Board, by the said industrial unit on production of Bank Guarantee of Rs. 10,00,000/- (Rupees Ten Lac Only). We the Bank do hereby undertake to pay the U.P. Pollution Control Board an amount not exceeding Rs. 10,00,000/- (Rupees Ten Lac Only) against any violation of terms & Conditions mentioned below imposed by U.P. Pollution Control Board.

Page 1 of 4

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे.-13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे.-13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

Sr. No. 180  
Rs. \_\_\_\_\_  
Add. in Stamp No. \_\_\_\_\_  
27 197 2014  
Office of The Treasury  
Ghaziabad  
Cashier

श्री रिपब्लिक बैंक ऑफ इण्डिया  
राजिड नगर लाहौराबाद, जि० गाजियाबाद

-2-

**BG No. : 06310000718****Date : 27.04.2018****Amount : 10,00,000/-****Validity : 26.04.2023**

- i) Sewage Treatment Plant (S.T.P) of 195 KLD capacity shall be installed for the treatment of 175.5 KLD sewage, along with disinfection units before generation of sewage from project. The S.T.P. in the premises shall be surrounded by boundary wall, trees plants etc. to eliminate the odour impact. The S.T.P. shall be fitted with separate energy meter.
- ii) Treated sewage shall be used for Flushing, Gardening and cooling purpose within premises irrigation in parks etc. as far as possible. (except in back and front lawns (set backs) of individual houses) with sign board etc. for public information early indicating that is not drinking water and is meant for irrigation only. Separate plumbing work will be done for recycling of treated waste water for flushing purpose.
- iii) The Company shall lay closed conduit pipeline to carry the treated sewage to the nearest sewer line/sewer drain or ultimate disposal point so that no water logging takes place Permissions etc. if required shall be taken from concerned authorities. Separate pipelines shall be provided for recycling of treated sewage for the purpose of flushing within the premises. Separate drainage pipelines shall be laid for waste water generated from bathroom and kitchen. In no case, the treated or untreated sewage shall be discharged on land or for irrigation purpose, outside the premises or through re boring in to the ground.
- iv) One stand by motor/pumps shall be installed with each major unit of S.T.P. and final pumping point so as to minimize non operation of E.T.P. due to break down.
- v) Arrangement for segregation of soild waste, recycling and its processing by Converter / Vermi Composting etc. shall be done as per M.S.W. rules 2000 in the premises itself. Rest shall be disposed off as per the norms of MSW Rules 2000.
- vi) Arrangement of rain harvesting shall be made as proposed.
- vii) An electricity generating set shall be installed for operation of S.T.P. during non availability of electricity so as to ensure continuous operation S.T.P. all D.G. sets shall be fitted with acoustic enclosures and required stacks. The S.T.P. shall be fitted with separate energy meter.
- viii) The trees shall be planted all along internal roads, on inside boundaries of Park etc. the area of park shall be strictly provided as proposed.

Page 2 of 4

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce  
  
मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे.-13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce  
  
मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे.-13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

**BG No. : 06310000718**

**Date : 27.04.2018**

**Amount : 10,00,000/-**

**Validity : 26.04.2023**

- ix) The location of S.T.P. and composting and (Covered yard) shall be such that it does not possess any problem of odour to the dwellers of the colony. It should be preferably in one corner.
- x) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water. Medical health care, croche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xi) Any Construction activity for setting up of the project will start only after obtaining prior Environmental Clearance from State Level EIA Authority.

All the above works shall be completed before the occupancy or generation of sewage and solid waste etc.

2. We the Bank do hereby undertake to pay the amounts due and payable under this guarantee without any demur merely on a demand from the U.P. Pollution Control Board stating that the amount claimed is due by way of violation of any of the conditions imposed by the U.P. Pollution Control Board mentioned above, by the said industrial unit. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this guarantee. However, our liability under this guarantee shall be restricted to an amount not exceeding Rs. 10,00,000/- (Rupees Ten Lakh Only).
3. We the Bank undertake to pay to the U.P. Pollution Control Board the amount referred in the guarantee above so demanded notwithstanding any disputes raised by the industrial unit in any suit or proceeding pending before any court or Tribunal relating thereto our liability under this present being absolute and unequivocal.
4. We the Bank further agree that the guarantee herein contained shall remain in full force and effect during the period that has been specified for the performance of the above conditions and that it shall continue to be enforceable till the U.P. Pollution Control Board certifies that the terms and conditions imposed by U.P. Pollution Control Board having been fully and properly carried out by the said industrial unit and accordingly discharges guarantee and unless a demand or claim under this guarantee is made on us in writing on or before the 26.04.2023 , we shall be discharged from all liability under this guarantee thereafter.

Page 3 of 4

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे.-13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

मुख्य प्रबन्धक/Chief Manager  
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MSME, KJ-13, Kavi Nagar, Ghaziabad

-4-

BG No. : 06310000718

Date : 27.04.2018

Amount : 10,00,000/-

Validity : 26.04.2023

5. This guarantee will not be discharged due to the change in the constitution of the bank or the industry.
6. We the Bank lastly undertake not to revoke this guarantee during its currency except with the previous consent of the U.P. Pollution Control Board in writing.

"Notwithstanding anything contained herein above, our liability under this guarantee shall be limited to an amount of **Rs. 10,00,000/-(Rupees Ten Lakh Only)** and shall remain valid up to 26.04.2023 and we are liable to pay the guaranteed amount any part thereof under this Bank Guarantee only and if you serve upon us a written claim duly received by an authorized official of the Bank or demand on or before 26.04.2023 (including claim period, from the date of expiry of this Bank Guarantee as mentioned above)"

Page4 of 4

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे. 13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

कृते ओरियन्टल बैंक ऑफ कॉमर्स  
For Oriental Bank of Commerce

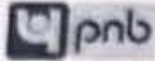

मुख्य प्रबन्धक/Chief Manager  
एम.एस.एम.ई., के.जे. 13, कविनगर, गाजियाबाद  
MSME, KJ-13, Kavi Nagar, Ghaziabad

(Entrepreneur's Copy)

**RTGS/NEFT Challan**

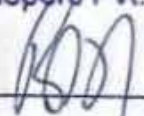
Generated From Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh

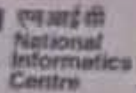
	
<b>Date and Time :</b> 04/12/2023 15:48:45	
<b>Beneficiary's Name :</b> INVEST UP-NIVESH MITRA	
<b>Account No :</b> NIVPNB23120415483761 ✓	
<b>IFSC Code:</b> PUNB0717700	
<b>Bank :</b> PNB Bank	
<b>Branch :</b> Lucknow	
<b>Entrepreneur's Name :</b> RAKESH SINGLA	
<b>Contact No :</b> 9810442254	
<b>Email ID :</b> nipunbuilder@hotmail.com	
<b>Amount (In INR) :</b> 80000 /-	
<b>Challan Expiry Date :</b> 09/12/2023	

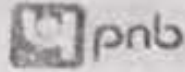
**Disclaimer:** 1. It is the remitters responsibility to ensure that RTGS/NEFT payment are made to the exact details as mentioned in challan.  
 2. In the event of any discrepancy, payment wouldn't be considered and would be refunded to the account for which payment is made.  
 3. Entrepreneur is required to generate Challan for every payment since the account number in challan is unique to the payment.  
 4. Above account number is valid for One transaction only.  
 5. This challan should be expired in 5 days.

**For Nipun Builders & Developers Pvt. Ltd.**

  
 Authorised Signatory / Director  
 Signature of Depositor

**NEFT**

**NIC**  National Informatics Centre  
 IT Solution Powered by National Informatics Centre, Uttar Pradesh State Unit



Generated From Nivesh Mitra



Single Window Portal, Govt. of Uttar Pradesh

Date and Time :	13-02-2024 15:03:20
Beneficiary's Name :	INVEST UP-NIVESH MITRA
Account No :	NIVPNB24021315024046
IFSC Code:	PUNB0717700
Bank :	PNB Bank
Branch :	Lucknow
Entrepreneur's Name :	RAKESH SINGLA
Contact No :	9810442254
Email ID :	nipunbuilder@hotmail.com
Amount (In INR) :	20000 /-
Challan Expiry Date :	18-02-2024

- Disclaimer:**
1. It is the remitters responsibility to ensure that RTGS/NEFT payment made to the exact details as mentioned in challan.
  2. In the event of any discrepancy, payment wouldn't be considered and would be refunded to the account for which payment is made.
  3. Entrepreneur is required to generate Challan for every payment since the account number in challan is unique to the payment.
  4. Above account number is valid for One transaction only.
  5. This challan should be expired in 5 days.



NO 4624288 6322533

## FORM 1 CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

NIPUN BUILDERS DEVELOPERS PVT  
LIMITED, Khasra No. 1056m, 1058m, 1060/1,  
1724m, 1725m/2, 1726m ,GHAZIABAD,201001  
City:  
Block:Razapur  
District:GHAZIABAD

Dated

04/12/2023

To ,  
The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

RAKESH SINGLA for a period upto 3 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. Balance sheet Or CA Certificate (Attached)
2. Statement showing measures taken for increasing tree and forest cover. (Attached)

**Yours faithfully,**

Signature

Name of the applicant: RAKESH SINGLA

Address of the Applicant: 129, Sreshtha Vihar, Delhi

## ANNEXURE TO FORM

**New Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 8  
b) Number of workers residing in the premises : 8
10. For local bodies only:-  
a) Present population : NA  
b) Population covered under regular sewer facilities : YES  
c) population having septic tank/Soak pit facilities : NA  
d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
group hosing			

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
Plot area - 13636 sqm	.
	Builtup Area - 68882 sqm
.	

ByProduct Name	Licence Qty	Installed Qty
nil	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

**Section A**

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	90.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	72.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief NA

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	72.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10°C at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments through stp

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NA

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

## Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
AS APPROVED BY CAQM	100	Kg/Day				

13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	1
<b>Material for construction of Stack:</b>	MS ,
<b>Stack Attached to:</b>	DG Set ,
<b>Height above ground level (in metres):</b>	10 ,
<b>Height above roof (in metres):</b>	05 ,
<b>Stack Top:</b>	Circular ,
<b>Inner dimensions (in meters):</b>	0.02 ,
<b>Gas quantity-m<sup>3</sup>/hr:</b>	0.0 ,
<b>Flue gas temperature 'C:</b>	0.0 ,
<b>Exit velocity of gas/sec:</b>	0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
1	AS APPROVED BY CAQM	100	DG SET 380 KVA					

## (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-CA CERIFICATE  
Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : RAKESH SINGLA,129, Sreshtha Vihar, Delhi

Name and Address of the Firm on behalf of which application is made : RAKESH SINGLA,129, Sreshtha Vihar, Delhi

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

**Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : RAKESH SINGLA,129, Sreshtha Vihar, Delhi (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : RAKESH SINGLA  
129, Sreshtha Vihar, Delhi  
EAST DELHI  
9810442254
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : medium
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : NIPUN BUILDERS DEVELOPERS PVT LIMITED  
  
Address:Khasra No. 1056m, 1058m, 1060/1, 1724m, 1725m/2, 1726m ,GHAZIABAD,201001  
Tel. No.:-  
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:GHAZIABAD  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,2022
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil  
  
District:GHAZIABAD  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

**Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi in the matter of Anuj Jain Vs Union of India & Ors. in in OA No. 558/2023.**

<b>A: General Information</b>		
1.	Name & Address of the Unit	M/s NIPUN BUILDERS DEVELOPERS PVT LIMITED, Khasra No. 1056M, 1058M, 1060/1, 1724M, 1725M/2, 1726M, GHAZIABAD.
2.	Date of Inspection	09.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Sanjay Kohli, G.M.
5.	Year of Establishment	2019 (As per completion certificate issued by GDA on 22.01.2019)
6.	Capacity	Group housing project (Plot area - 13636 sqm and built-up area of 69,862.42 SQM). Dwelling units 527.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 14.03.2024, Valid upto 31.07.2025
<b>B: Water Pollution and its Control</b>		
9.	Source of Water Supply	Municipal Supply.
10.	Water Consumption	90 KLD
11.	Waste water discharge (KLD)	75 KLD
12.	Status of STP/ETP	During visit installation of STP of capacity 90 KLD was found under progress and expected operation of STP in the month of April-2024.
13.	Mode of Treated effluent disposal	Sewer Line
14.	Treated Effluent Analysis report	The Project proponent has provided the copy of letter No-1036/ST-GM/2023-24 dated 02.02.2024 issued by office of General Manager (Water), Ghaziabad Nagar Nigam. According to the said letter sewerage water generated from the society is connected to Nagar Nigam STP 56 MLD, Indrapuram, Ghaziabad.
15.	Status of Rain water Harvesting system	04 Nos Rain water harvesting system installed. (03 Nos Operational and 01 Nos under construction).
<b>C: Air Pollution and its Control:</b>		
16.	Source of Air Pollution,	DG Set-380 KVA
17.	Status of Air Pollution Control System	DG Set- Acoustic Enclosure with appropriate stack height installed.
18.	Fuel Details	As approved by CAQM.
<b>D: Solid Waste Management:</b>		

19.	Municipal Solid Waste Generation	Approximate 200 kg/day Municipal Solid Waste is generated from the society. Which is collected Door to Door through Nagar Nigam, Ghaziabad for disposal.
<b>E: Others:</b>		
20.	Environmental Compensation	<p>i. UPPCB vide letter no. H-05782/C-1/Jal/G-727/Parya.chati/2023 Dated 15.01.2024 has imposed Environmental Compensation of Rs. 1,38,28,125/- for the violation period from 30.06.2021 to 01.12.2023 (Total Defaulter Days-885) but not deposit.</p> <p>ii. In view of above UPPCB has written letter to District Magistrate, Ghaziabad on 11.03.2024 to recover the said environmental compensation.</p>
Remarks		Presently unit is having valid consent to operate under Water (Prevention and Control Pollution) Act. 1974 and Air (Prevention and Control Pollution) Act. 1981.

  
 (Kunwar Santosh Kumar)  
 Assistant Environment Engineer